

Ess.Com./Sugarcane, dated the 22nd December, 2006; G.S.R. 404(E)/Ess.Com./Sugarcane, dated the 30th May, 2007; G.S.R. 758(E)/Ess.Com./Sugarcane, dated the 6th December, 2007; G.S.R. 95(E)/Ess.Com./Sugarcane, dated the 19th February, 2008 and G.S.R. 165(E)/Ess.Com./Sugarcane, dated the 5th March, 2008 to substitute certain entries in the original Notification.

(2) G.S.R. 529 (E), dated the 16th July, 2009, amending G.S.R. 129 (E)/Ess.Com./Sugarcane dated the 26th February, 2009 and G.S.R. 241 (E)/Ess.Com./Sugarcane dated the 6th April, 2009, to substitute certain entries in the original Notification.

(3) G.S.R. 530 (E), dated the 16th July, 2009, amending G.S.R. 759 (E)/Ess.Com./Sugarcane dated the 6th December, 2007; G.S.R. 117(E)/Ess.Com./Sugarcane, dated the 29th February, 2008; G.S.R. 278(E)/Ess.Com./Sugarcane, dated the 10th April, 2008 and G.S.R. 601(E)/Ess.Com./Sugarcane, dated the 19th August, 2008 to substitute certain entries in the original Notification.

(4) G.S.R. 531 (E), dated the 16th July, 2009, regarding imposition of stock-holding and turnover limits on sugar as well as khandsari sugar for a further period of six months.

[Placed in Library. See No. L.T. 646/15/09]

2. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification G.S.R. 508 (E), dated the 7th July, 2009, publishing the Sugar Development Fund (Amendment) Rules, 2009, under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. L.T. 539/15/09]

**I. Notification of the Ministry of Micro, Small and Medium Enterprises.**

**II. Report and Accounts (2007-08) of the CGTMSE, Mumbai and related papers.**

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Micro, Small and Medium Enterprises Notification S.O. 988 (E), dated the 21st April, 2009, amending Notification Number S.O. 306 (E), dated the 1st March, 2007 to substitute certain entries in the original Notification, under Section 28 of the Khadi and Village Industries Commission Act, 1956.

[Placed in Library. See No. L.T. 543/15/09]

II. A copy each (in English and Hindi) of the following papers:—

(a) Eighth Annual Report and Accounts of the Credit Guarantee Fund Trust for Micro

and Small Industries (CGTMSE), Mumbai, for the year 2007-08, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 542/15/09]

[MR. DEPUTY CHAIRMAN in the Chair.]

**I. Report on the Progress made in the intake of SCs and STs against vacancies reserved for them in the Railways for the year ending March, 2008.**

**II. Memorandum of Understanding between the Government of India (Ministry of Railways) and various companies.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promotion Categories in the Railways for the year ending 31st March, 2008.

[Placed in Library. See No. L.T. 482/15/09]

II. A copy each (in English and Hindi) of the following papers:—

(i) Memorandum of Understanding between the Government of India (Ministry of Railways) and the IRCON International Limited for the year 2009-10.

[Placed in Library. See No. L.T. 480/15/09]

(ii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the RITES Limited for the year 2009-10.

[Placed in Library. See No. L.T. 481/15/09]

(iii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Konkan Railway Corporation Limited (KRCL) for the year 2009-10.

[Placed in Library. See No. L.T. 479/15/09]

**I. Notification of the Ministry of Health and Family Welfare.**

**II. Report and Accounts (2007-08) of RIPANS, Aizawal and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification G.S.R. 431 (E), dated the 19th June, 2009, publishing the